

**COMPETITION APPELLATE TRIBUNAL**

**I.A. No. 31/2009**  
**RTPE No. 18/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**IN THE MATTER OF**

Grover Pharma ...Complainant

*Versus*

Franklin Laboratories (India)  
Pvt. Ltd. & anr. ...Respondents

**Appearances:** Mr. S.P. Saini, A/R for the Complainant  
Mr. S. N. Gaur, Advocate for R-1  
Mr. R. D. Makheeja, Advocate for R-2

**ORAL ORDER**  
26-10-2010

Rejoinder shall be filed during the course of the day, as undertaken.

List the matter on 1<sup>st</sup> December, 2010.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**No. 30(96)UTPE/2009**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Ravinder Kumar Gupta ...Complainant

*Versus*

Delhi Development Authority ...Respondent

**Appearances:** Applicant in person  
Mr. P. K. Aggarwal, Advocate for the respondent

**ORAL ORDER**  
26-10-2010

It is stated by the learned counsel for the respondent that the flat has already been delivered on 12<sup>th</sup> July, 2010 and the Conveyance Deed has been executed on 8<sup>th</sup> September, 2010. The applicant, who appears in person, says that the interest has been charged. Let the respondent file the reply indicating the actual scenario.

List the matter on 14<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 130/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

M/s. Lord Venkateshwar Agencies ...Complainant

*Versus*

M/s. Medley Foods Pvt. Ltd. ...Respondent

**Appearances:** Mr. Rakesh Kumar, Advocate for the Complainant

**ORAL ORDER**  
26-10-2010

None appears for the respondent. Reply to the Notice of Enquiry has not been filed. The following issues are framed for consideration:-

- a) Whether the applicant is entitled any compensation, as claimed?
- b) If the answer to the first question is in the affirmative, the quantum thereof?

Applicant shall file affidavit of evidence within four weeks. If any documents are filed, admission/denial of the documents shall take place on 16<sup>th</sup> December, 2010. The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 98/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**IN THE MATTER OF**

D.G. [ I & R ]

...Complainant

*Versus*

Bharti Airtel Ltd. & Ors.

...Respondents

**Appearances:** Mr. R. D. Makheeja, Advocate for the D.G. [ I & R ]  
Mr. Aditya Narain, Advocate for R-1  
Mr. J. Sharma, Advocate for R-6 and also proxy  
counsel for Mr. A.K. Singh, Advocate for R-3 & R-4

**ORAL ORDER**  
**26-10-2010**

Rejoinder shall be filed within six weeks. The matter shall be listed in the third week of January, 2011 for fixing the date of hearing.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**Contempt No. 02/2009**

**UTPE No. 08/1999**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Kamal Kishore Sharma & anr. ...Complainants

*Versus*

M/s. Ocean Impex Ltd. & Ors. ...Respondents

**Appearances:** None for the Complainant  
Mr. K. K. Sharma, A/R for the respondent

**ORAL ORDER**

26-10-2010

List the matter on 14<sup>th</sup> December, 2010 as prayed for by the respondent.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**R.A. No. 08/2010**

**C.A. No. 464/1999**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Kylser Lab Ltd. ...Applicant

*Versus*

Haryana Financial Corpn. ...Respondent

**Appearances:** Mr. D. S. Chauhan, Advocate for the Applicant

**ORAL ORDER**

26-10-2010

Issue Notice to the respondent. It appears after the matter was restored vide order dated 5<sup>th</sup> February, 2010 the notice has not been issued to the respondent.

List the matter on 8<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**R.A. No. 09/2010**

**C.A. No. 119/2000**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

V. B. Gautam ...Applicant

*Versus*

Uco Bank & anr. ...Respondents

**Appearances:** Applicant in person

**ORAL ORDER**

26-10-2010

It appears that the notice has not been sent to the respondent after the matter was restored vide order dated 26<sup>th</sup> July, 2010. Notice be issued to the respondent.

List the matter on 13<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 04/2006**

**C.A. No. 05/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Rakesh Garg  
Pradeep Garg

...Applicant  
... Applicant

*Versus*

U.P. Awas Vikas Parishad & ors.

...Respondents

**Appearances:** Ms. A. G. Garg, Advocate for the Applicant  
Dr. Indra Pratap Singh, Advocate for the respondent

**ORAL ORDER**  
26-10-2010

Let the parties sought out the matter as the controversy lies in  
a very narrow compass.

List the matter on 14<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**RTPE No. 89/1984**

**C.A. No. 1705/1989**

**C.A. No. 2091/1989**

**RTPE No. 23/1996**

**RTPE No. 540/1987**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

D.G. [ I & R ]

Ghasitamal Mela Ram

Suri Paper Marketing Co.

...Complainant

*Versus*

Ballarpur Industries & anr.

Reliable Paper Store & Ors.

...Respondents

**Appearances:**

Mr. R. D. Makheeja, Advocate for the D.G. [ I & R ]

Mr. O.P. Dua, Sr. Advocate with Ms. Deepti Mishra,  
Advocate for the Applicant

Mr. D. K. Malhotra, advocate with Dr. V.K. Aggarwal  
and Mr. Rakesh Malhotra, Advocates for the  
respondent

**ORAL ORDER**

26-10-2010

The matter shall be listed in the third week of January, 2011  
for fixing the date of hearing.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 123/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Usha Housing Co. Ltd. ...Applicant

*Versus*

City Industrial Development  
Corporation (CIDCO) ...Respondent

**Appearances:** Mr. Yogesh Kr. Sharma, Advocate for the Applicant  
Mr. S. K. Dubey, proxy counsel for Mr. Ajit Dubey,  
Advocate for the respondent

**ORAL ORDER**  
26-10-2010

At the request of the applicant, the matter is adjourned to 2<sup>nd</sup>  
December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 108/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Info Electronics System (I) Ltd. ...Applicant

*Versus*

Sutron Corporation ...Respondent

**Appearances:** A/R for the Applicant  
Mr. Sumant De, Advocate for the respondent

**ORAL ORDER**  
26-10-2010

It is stated that the witness who is to appear has undergone a serious operation. Therefore, the prayer for adjournment is made.

List the matter on 16<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 67/2006**

**C.A. No. 171/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Gopichand Rohra

...Complainant

*Versus*

Bhartiya Arogya Nidhi

...Respondent

**Appearances:** Mr. R. D. Makheeja, Advocate for the Complainant  
Mr. A. M. Pattiyani, Advocate for the respondent

**ORAL ORDER**

26-10-2010

Respondent shall file the documents, if any, on which it places reliance within three weeks. If the documents are filed, list the matter for admission/denial of the documents on 1<sup>st</sup> December, 2010.

List the matter on 9<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 87/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

D.G. [ I & R ]

...Complainant

*Versus*

M/s. National Aviation Company  
Of India Ltd. & Ors.

...Respondents

**Appearances:** Mr. R. D. Makheeja, Advocate for the D.G. [ I & R ]  
Mr. C. Shanmugam, DDG for the D.G. [ I & R ]  
Mr. Abhinav Kumar, Advocate for R-1  
Mr. D. Bhattacharya, Advocate for R-2  
Mr. P. D. Nanda, Advocate for R-3  
Mr. Abhijeet Swaroop, Advocate for R-4

**ORAL ORDER**  
26-10-2010

Admission/denial of respondent's documents shall take place  
on 1<sup>st</sup> December, 2010. List the matter on 8<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 135/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

M/s. Gurukripa Agencies ...Applicant

*Versus*

M/s. Medley Foods Pvt. Ltd. ...Respondent

**Appearances:** Mr. Rajesh Kumar, Advocate for the Applicant  
None for the respondent

**ORAL ORDER**  
26-10-2010

None appears for the respondent. The affidavit of evidence of AW-1 has been filed. Since no one appears for the respondent the evidence of AW-1 is closed. List the matter on 9<sup>th</sup> December, 2010 for cross-examination of AW-2 and AW-3.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 30/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

D.G. [ I & R ]

...Complainant

*Versus*

Haryana Urban Development Authority

...Respondents

**Appearances:** Mr. R. D. Makheeja, Advocate for the D.G. [ I & R ]  
Mr. Pratham Kant, proxy counsel for Mr. Sanjay  
Singh, Advocate for the respondent

**ORAL ORDER**

26-10-2010

The respondent shall file affidavit of evidence within three weeks. If it is filed and documents are there, the admission/denial of the documents shall take place on 2<sup>nd</sup> December, 2010.

List the matter on 9<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 38/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

D.G. [ I & R ]

...Complainant

*Versus*

Cone Elevator India Pvt. Ltd.

...Respondent

**Appearances:** Mr. C. Shanmugam, DDG for the D.G. [ I & R ]  
Mr. Shyam D. Nandan, proxy counsel for Mr.  
Subramaniam Prasad, Advocate for the respondent

**ORAL ORDER**

26-10-2010

As a last chance, prayer for adjournment for cross-examination of the DG's witness is granted.

List the matter on 10<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 09/2007**

**C.A. No. 19/2005**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Rajeev Kumar Saxena ...Complainant

*Versus*

U.P. Avas Vikas Parishad ...Respondent

**Appearances:** Applicant in person  
Dr. Indra Pratap Singh, Advocate for the respondent

**ORAL ORDER**

26-10-2010

Affidavit of evidence of the respondent shall be filed within three weeks. If any documents are filed, admission/denial shall take place on 2<sup>nd</sup> December, 2010. The affidavit of Mr. Prashant Saini which has been filed is not in order. Afresh affidavit can be filed.

List the matter on 8<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE No. 49/2000**  
**C.A. No. 283/2000**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Mr. Rahul Sarin,**  
**Member**

**IN THE MATTER OF**

Vimal Devi Walia ...Complainant

*Versus*

DLF Universal Ltd. ...Respondent

**Appearances:** Complainant in person  
Mr. Ravinder Narain with Mr. Subrat Deb and  
Ms. Rajeshwari Shukla, Advocates for the  
respondent

**ORAL ORDER**  
26-10-2010

List on 16<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]**  
**Chairman**

**[Rahul Sarin]**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**

**C.A. No. 87/2006**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Mr. Rahul Sarin,  
Member**

**IN THE MATTER OF**

Mehfooz International

...Applicant

*Versus*

M/s. Saudi Arabian Airlines & Ors.

...Respondents

**Appearances:** Md. Qamar Ali, Advocate for the Applicant  
Mr. R. C. Beri with Mr. S. K. Beri, Advocate for the  
respondent No. 1

**ORAL ORDER**  
26-10-2010

Issue a fresh notice to R-2. Affidavit of service shall be filed within four weeks. The matter shall be listed on 10<sup>th</sup> December, 2010.

**[Dr. Arijit Pasayat]  
Chairman**

**[Rahul Sarin]  
Member**